MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Conference on – Family Laws and Gender Justice Venue: MPSJA, Jabalpur (8th & 9th November, 2025)

DATA	E. 00 11 2025 (C. 4	(8 & 9 November, 2023)
	E: 08.11.2025 (Saturday)	
SESSIONS	TIME	TOPIC
	10.00 am to 10.15 am	Inauguration of the Conference
		By: Hon'ble Shri Justice G. S. Ahluwalia
		Judge, High Court of Madhya Pradesh &
		Member, Governing Council, MPSJA
I	10.15 am to 11.30 am	a) Maintenance under various Laws
		b) Issues relating to temporary and permanent alimony – Problems,
		solution and best practices
		c) Recovery of Maintenance – Procedural Mechanisms,
		Difficulties, and Effective Practices
		Chaired by: Hon'ble Shri Justice G. S. Ahluwalia
		Judge, High Court of Madhya Pradesh &
		Member, Governing Council, MPSJA
		Panelists:
		Shri Dhirendra Singh, I Addl. Principal Judge, Family Court, Indore
		(on topic 'a' & 'b') (time: 20-25 min)
		Shri Ashutosh Mishra, Principal Judge, Family Court, Vidisha
		(on topic 'c') (time: 10-15 min)
		> Opening remarks by the Chair
		> Presentation by the panelists
		> Open interaction
		Concluding remarks by the Chair
		GROUP PHOTOGRAPH & TEA BREAK (11.30 am to 11.45 am)
II	11.45 am to 1.15 pm	Discussion on:
	_	a) Family Court – Jurisdictional issues and procedure adopted in
		Family Court
		b) Understanding the regional issues being faced in Family Court
		matters
		c) Gender Justice and Gender Bias : Maintaining equilibrium
		Chaired by: Shri Sharad Bhamkar,
		Principal District Judge (Inspection), High Court of M. P. (Zone Jabalpur)
		Panelist:
		Shri Awdhesh Kumar (Gupta), Principal Judge, Family Court, Shajapur (on tonia (a)) (times 10, 15 min)
		(on topic 'a') (time: 10-15 min)
		Shri Akhilesh Kumar Mishra, Principal Judge, Family Court, Sagar (on topic 'b') (time: 10-15 min)
		• Smt. Manisha Baser, Principal Judge, Family Court, Seoni
		(on topic 'c') (time: 10-15 min)
		of comments of the comments of
		> Presentation by the panelists > Onen interaction
		> Open interaction
		Concluding remarks by the Chair

		LUNCH BREAK (1.15 pm to 2.00 pm)
III	2.00 pm to 3.15 pm	 a) Guardianship and custody disputes relating to care, control and welfare of minors b) Legitimacy and parentage disputes of a child Chaired by: Hon'ble Shri Justice Vivek Jain
		TEA BREAK (3.15 pm to 3.30 pm)
IV	3.30 pm onwards	Role & responsibility of DDO, Leave Rules, TA Rules, Medical reimbursement, LTC & HTC (Accounts & Treasury) By: Registrar (Administration) alongwith Officers dealing with Accounts & Budget High Court of Madhya Pradesh, Jabalpur

ESSIONS	TIME	TOPIC
I	10.00 am to 11.15 am	Marriage and dissolution of marriage under:
		a) Muslim Laws
		b) Special Marriage Act
		Chaired by: Hon'ble Shri Justice Gajendra Singh
		Judge, High Court of Madhya Pradesh
		Panelists:
		Shri Shamroz Khan, Principal Judge, Family Court, Tikamgarh
		(on topic 'a') (time: 15-20 min)
		• Shri Sanjeev Kumar Gupta, Addl. Principal Judge Family Court, Ujjain (on topic 'b') (time: 15-20 min)
		> Opening remarks by the Chair
		> Presentation by the panelists
		> Open interaction
		> Concluding remarks by the Chair
		TEA BREAK (11.15 am to 11.30 am

II	11.30 am to 1.00 pm	 Marriage and dissolution of marriage under Hindu Law: a) Hindu Marriage (including void and voidable marriage) b) Grounds of divorce [including irretrievable breakdown of marriage (IBDM)] c) Restitution of conjugal rights d) Judicial separation e) Divorce by mutual consent Chaired by: Hon'ble Shri Justice Devnarayan Mishra Judge, High Court of Madhya Pradesh Felicitated by: Director, MPSJA Panelists: Shri Yograj Upadhyay, Principal Judge, Family Court, Khandwa (on topic 'a' & 'b') (time: 20-25 min) Shri Dinesh Prasad Mishra, Principal Judge, Family Court, Guna (on topic 'c') (time: 10-15 min) Shri Rajesh Kumar Devliya, Principal Judge, Family Court, Chhatarpur (on topic 'd' & 'e') (time: 20-25 min) → Opening remarks by the Chair → Presentation by the panelists → Open interaction → Concluding remarks by the Chair
		SHORT BREAK (1.00 pm to 1.15 pm)
III	1.15 pm to 2.30 pm	 a) Formation of judicial opinion in deciding various matrimonial cases b) Approach in divorce cases c) False grounds of divorce and bar to matrimonial relief Chaired by: Hon'ble Shri Justice Gajendra Singh Judge, High Court of Madhya Pradesh Panelists: Shri Ashish Kumar Mishra, Addl. Judge to the Principal Judge, Family Court, Gwalior (on topic 'a' & 'b') (time: 20-25 min) Shri Kuldeep Jain, Principal Judge, Family Court, Neemcuh (on topic 'c') (time: 10-15 min) Popening remarks by the Chair Presentation by the panelists Open interaction Concluding remarks by the Chair LUNCH BREAK (2.30 pm to 3.00 pm)

IV	3.00 pm to 4.15 pm	Discussion on –
		a) Scope of ADR methods in family disputes
		b) Role of Judge as Counsellor
		c) Issues relating to working of Counsellors and mediators in
		family matters
		Chaired by: Shri S. N. Khare,
		Former Principal District Judge
		Panelists:
		• Shri Mohammad Azhar, Principal Judge, Family Court, Damoh (on topic 'a') (time: 10-15 min)
		• Shri Sandeep Sharma, I Addl. Principal Judge, Family Court, Jabalpur (on topic 'b' & 'c') (time: 20-25 min)
		> Opening remarks by the Chair
		Presentation by the panelists
		> Open interaction
		> Concluding remarks by the Chair
		TEA BREAK (4.15 pm to 4.30 pm)
V	4.30 pm onwards	Family Court administration (with reference to establishment,
	•	infrastructure, arrears, IT infrastructure, procurement & man power
		By: Shri Dharminder Singh
		Registrar General
		High Court of Madhya Pradesh
		Followed by Valedictory Session
		Summing up & Valedictory Address by Director, MPSJA
High Tea		

Note: (i)

- (i) The Schedule is subject to change as per exigencies.
- (ii) Use of Cell Phones during the conference is strictly prohibited.
- (iii) Course Coordinator Shri Sachin Sharma, Additional Director, MPSJA (Mob. No. 9425492008)

DIRECTOR